

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF EXPENDITURE

RAJYA SABHA
UNSTARRED QUESTION No. 2801

TO BE ANSWERED ON TUESDAY, MARCH 17, 2026/PHALGUNA 26, 1947 (SAKA)

HC DIRECTION FOR REMOVAL OF ANOMALY IN PAY AND INCREMENTS

2801. SHRI JAVED ALI KHAN:

Will the Minister of **Finance** be pleased to state:

- (a) whether Hon'ble Delhi High Court in W.P. (C) 12452/2023 has ruled that stepping of pay is personal to senior employee and only to remove the anomaly due to junior drawing higher pay than the senior and stepping up of pay does not affect the date of next increment of senior employee;
- (b) if so, whether Government has issued general orders/clarifications in compliance of order of Hon'ble High Court to avoid litigation; and
- (c) if not, the reasons therefor and by when it would be issued?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

- (a): The Judgement of the Hon'ble High Court of Delhi dated 05.10.2023 in W.P. (C) No. 12452/2023 is a matter of public record and is available on the official website of Hon'ble Delhi High Court (<https://www.delhihighcourt.nic.in/web/> > Case Status)
- (b) & (c): The Judgement of the Hon'ble High Court of Delhi dated 05.10.2023 in W.P. (C) No. 12452/2023 has been implemented in respect of applicant of the case.
